

Minutes Of Meeting Of The Accessibility Committee, Central District Held on 01.05.2024 at 04:00 P.M. in Room No. 302, Third Floor, Tis Hazari Courts, Delhi (In Connection with Judgment Passed by Hon'ble High Court Of Delhi in the matter titled as "Rakesh Kumar Kalra Deaf Divyang Vs. State Govt. of NCT of Delhi".

WRIT PETITION (CRIMINAL) NO. 2500/2022

In The Chair: Sh. Rajesh Malik, Additional District Judge/ Ld. Chairman, Accessibility Committee Central District	
Name	Designation
Sh. Harjeet Singh Jaspal	Member, Accessibility Committee
Ms. Medha Arya	ACJ/Officer In-Charge, Care Taking Branch, Central District
Sh. Anuj Kumar Singh	ACMM, Central District
Sh. Gaurav Sharma	Advocate/Member Accessibility Committee
Sh. Amar Jain	Advocate/Special Invitee
Others:	
Sh. Rajinder Singh Yadav	Branch In-Charge, Computer Branch, Tis Hazari Courts
Sh. Ajay Shukla	System Analyst, IT Cell, Tis Hazari Courts
Sh. Hukam Chand	Nodal Officer, Accessibility Committee, Central District, Tis Hazari Court
Sh. Sandeep Chand	DSA/Member Accessibility Committee
Matters Discussed in the Meeting:	
To discuss the direction contained in the order passed by Hon'ble High Court of Delhi in the matter titled as "Rakesh Kumar Kalra Deaf Divyang Vs. State Govt. of NCT of Delhi".	
To analyze core requirement for implementation and deployment of ICT equipments	
Any other matter with the permission of Ld. Chairman	

Brief on the discussions held in the meeting:

The agenda of today's meeting is to have discussions for compliance of the directions contained in the judgment titled as "Rakesh Kumar Kalra Deaf Divyang Vs. State Govt. of NCT of Delhi", Writ Petition (Criminal) No. 2500/2022 passed by the Hon'ble High Court of Delhi

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The Members of the Committee have been informed by the office that presently 15-16 Visually Impaired employees have been working in the Delhi District Courts and the steps have already been initiated for training of these employees. A Committee has also been constituted by the Ld. Principal District & Sessions Judge (HQs) to find the requirement of hardware/software for such category of employees and steps are being taken to provide the same to these employees.

It is further noted here that in terms of recommendation of the aforesaid Committee, the office has taken up the matter with the National Association of Blind, R.K. Puram, New Delhi for providing computer training and in response they have quoted Rs. 5,000/- per candidate for providing the training of three weeks, two hours daily followed by one hour practice. In the meantime, the office has received communication from Ld. CPC, Hon'ble High Court of Delhi conveying thereby that Regional Digital Accessibility Training for Visually challenged court staff at State Judicial Academy, Delhi had been scheduled and this office was asked to share the details of 15 visually impaired employees of Delhi District Courts. The office has, accordingly, shared the names of 15 visually impaired employees working in the Delhi District Courts, and they have been imparted requisite training in the month of Sept. 2023.

It is informed that the aforesaid Committee has also suggested that facility of JAWS software with Windows OS be extended to the visually impaired employees, by considering the suggestions, the JAWS software and Windows OS have already been procured by all districts.

In order to make e-Sewa Kendra more accessible to the differently abled persons, the JAWS software and Windows OS already made available at the eSewa Kendra at the dedicated computer systems to facilitate all the stake holders visiting the court complex.

Ms. Medha Arya, Ld. Administrative Civil Judge-Central District informs the committee that the facility of Wheelchair with Support Person has already made available in the eSewa Kendra at Tis Hazari Courts Complex and the office has also initiated steps for procurement of more wheelchairs to cope up with the requirement. It is informed that dedicated parking space for the vehicles of persons having disability has already been earmarked near the Entry Gate-1A.

It is also suggested by Ms. Medha Arya, Ld. Administrative Civil Judge-Central District that a request needs to be sent to the Bar Association to take appropriate steps to earmark the



space for the vehicles of PWD category Advocates. The Committee considered the suggestions and unanimously resolves that a request be sent to the President/Secretary of Bar Association to identify and earmark the space for the vehicles of PWD category Advocates at the earliest under intimation to this Committee.

Mr. Amar Jain, Advocate has suggested that identical stickers be issued for display on the vehicles used by the Advocates/Staff while commuting to the court complex for instant identification and parking thereof in the identified parking area and to analyze the requirement of space for such vehicles.

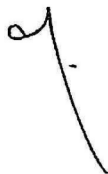
Mr. Amar Jain, Advocate also suggests that a separate field may be added in the metadata of filing of case to highlight that the matter is pertaining to a differently-abled Advocate or Litigant and similarly such cases shall be, by itself, highlighted in the cause list of the court also. The Committee appreciates the suggestion of Mr. Amar Jain, Advocate and unanimously resolves that a request be sent to the I.T Cell, Delhi District Courts to take steps in this regard.

Mr. Amar Jain, Advocate further suggests that steps need to be taken for supply of documents to the visually disabled persons in accessible form. Considering the suggestion, it has been resolved by the Committee that a report on the suggestion be obtained from the Copying Agency Branch and Digitization Cell to enable the Committee to consider the suggestion.

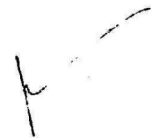
The Committee also discusses the requirement of digital Advocate Welfare Stamp and Court Fees at length. The office has informed that online/digital Court Fees facility have already been implemented in Delhi District Courts through Stock Holding Corporation of India Limited with online court fees locking facility and the payment of fine in digital mode already implemented in the Criminal Courts of Delhi District Courts.

Mr. Amar Jain, Advocate also suggests that the Advocate Welfare Stamps be made available in digital form, to which, the office has informed that online/digital facility for Advocate Welfare Stamp needs to be taken with the Bar Association.

Considering the above, it is resolved to recommend that a request be sent to the Bar Association of Tis Hazari Court Complex to apprise the Committee regarding availability of



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digital/online Advocate Welfare Stamp, if available or to apprise whether any steps are taken to implement such facility to enable the Advocates to utilize the Advocate Welfare Stamp in digital mode. The information be placed before the Committee in its next meeting and the President/Hony Secretary of Bar Association be requested to attend the meeting.

The Committee has observed that the court complex is not fully accessible to the disabled persons and no signs or map have been displayed to identify the location of a particular court room or area to be visited by the persons with disability. In order to resolve this issue, it has been unanimously resolved to recommend that maps, signboard and indoor navigation be explored to provide easy access to the differently abled persons in reaching to the desired location of the court complex.

It is further unanimously resolved to recommend that cases pertaining to the differently abled lawyers/litigant be transferred to the court of different jurisdiction located at the ground floor, so that accessibly to the Court would be made more easy. It is also recommended that sitting portion be identified/reserved in each functioning court for the differently abled persons preferably in the first row to enable the differently abled lawyers/litigants to hear the Court proceedings clearly. Let the recommendations of this Committee be sent to the Building Maintenance Committee and O/o Administrative Civil Judge-Central/West District, Tis Hazari Courts Complex for consideration and implementation.

The office has further informed that a office note dated 01.04.24 has been received from the IT Cell, Delhi District Courts delineating that Delhi District has successfully transitioned to S3WaaS Website and same is accessible to the persons with disabilities and its themes are certified in compliance with GIGW's (Guidelines for Indian government Websites) accessibility guidelines by STQC (Standardization Testing and Quality Certification). All S3WaaS websites of Delhi District Courts supports the Screen Reader and all the uploaded documents in these websites are in OCR format so that Persons with Disabilities can access the documents through Screen Reader. The link of Screen Readers is also available on all the websites of Delhi District Courts.



It is also mentioned in the office note dated 01.04.24 of IT Cell, Delhi District Courts that a letter dated 18.10.23 was received from Security Committee, Tis Hazari Courts Complex along with copy of Minutes of Meeting dated 14.01.23 email dated 20.03.24 of Department of Law, Justice & LA, Govt. of NCT of Delhi, letter dated 12.03.24 and 23.03.24 of Addl. Secretary, Department of Law, Justice & LA, Govt. of NCT of Delhi. It has been highlighted that there is already a provision in Check Box in CIS regarding differently abled person. however, there is no check box/column/field to define category of disability. The matter was accordingly sent to Ld. CPC, Hon'ble High Court of Delhi with a request to place the same before Hon'ble High Court of Delhi.

After having extensive discussions and deliberations on the email dated 20.03.24 of the Department of Law, Justice & LA, Govt. of NCT of Delhi, letter dated 12.03.24 and 23.03.24 of Addl. Secretary, Department of Law, Justice & LA, Govt. of NCT of Delhi, it is resolved to recommend that copy of the entire communication be shared with Building Maintenance Committee, Care Taking Branch, General Branch and Judicial Branch of Central and West District for information with a request to provide requisite information pertaining the requirement and views/suggestions to facilitate the differently-abled persons.

It has also been advised that while selecting the ICT equipment for differently-abled individuals, it is essential to involve them in the decision-making process. Considering the same, it has been decided that the differently abled employees of Delhi District Court nominated as Members of the Committee constituted by Ld. Principal District & Sessions Judge (HQs) (the then) be invited for next meeting of the Committee to have their views for better understanding of their requirements.

Let the Chairman and Members of the Accessibility Committee-West District be requested to attend the next meeting of the Committee for discussions and deliberations on the issues and recommendations of this Committee.

The Nodal Officer-Accessibility Committee/eSewa Kendra and Sh. Sandeep Chand JA/Member of the Committee are requested to take steps accordingly after obtaining the approval



of Medha



of Ld. Principal District & Sessions Judge (HQs) on the afore-said recommendations and to schedule the next meeting.

The meeting ended with vote of thanks to the Chair.

[Signature]
Sh. Harjeef Singh Jaspal
Member

Medha
Ms. Medha Arya
ACJ-Central
(Special Invitee)

[Signature]
Sh. Anuj Kumar Singh
Member

[Signature]
Rajesh Malik
Chairman, Accessibility Committee
Central District

Submitted for kind perusal and approval please

[Signature]
Ld. Principal District & Sessions Judge (HQs)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 34867-34891 /MOM/Comp./Accessibility/2024

Dated 22 MAY 2024

Copy of the Minutes of Meeting of the Accessibility Committee-Central District held on 01.05.2024 at 4.00 pm in Room No. 302, IIIrd Floor, Tis Hazari Courts Complex, Delhi in connection with Judgement passed by Hon'ble High Court of Delhi in the matter titled as Rakesh Kumar Kalra (Deaf Divyang) Vs State Govt. of NCT of Delhi forwarded for information and necessary action to:

Delhi District Courts

1. Sh. Harjeet Singh Jaspal-DJS/ Member, Accessibility Committee, Central District, Tis Hazari Courts Complex, Delhi
2. Ms. Medha Arya, ACJ-Central/Officer In-charge, Care Taking Branch, Central District, Tis Hazari Courts Complex, Delhi
3. Sh. Anuj Kumar Singh-ACMM/ Member, Accessibility Committee, Central District, Tis Hazari Courts Complex, Delhi
4. The President/Secretary, Bar Association, Tis Hazari Courts Complex with a request to take steps in terms of decision of the Committee contained in the Minutes of Meeting
5. Sh. Gaurav Sharma, Advocate/Member, Accessibility Committee, Central District, Tis Hazari Courts Complex, Delhi (Through WhatsApp)
6. Sh. Amar Jain, Advocate (Through WhatsApp)
7. The In-charge, IT Cell-Delhi District Courts, Tis Hazari Courts Complex with a request to take steps in terms of decision of the Committee contained in the Minutes of Meeting.
8. Sh. Ajay Shukla, System Analyst, IT Cell, Tis Hazari Courts Complex, Delhi
9. Sh. Hukam Chand, Nodal Officer, Accessibility Committee, Central District, Tis Hazari Courts Complex, Delhi with a request to take up the matter with all concerned w.r.t directions contained in the Minutes of Meeting.
10. The In-charge, Copying Agency, Judicial Branch-Central, Care Taking Branch-Central and West District, Building Maintenance Committee, Tis Hazari Courts Complex with a request to take steps in terms of decision of the Committee contained in the Minutes of Meeting.
11. Sh. Sandeep Chand, JA/DSA/Member, Accessibility Committee, Central District, Tis Hazari Courts Complex, Delhi
12. P.S. to Ld. Principal District & Sessions Judge (HQs) with request to place the same before Ld. Principal District & Sessions Judge for information.
13. Reader to the undersigned.
14. Office file.

(Rajesh Malik)
District Judge-Central
Chairman, Accessibility Committee
Central District, Tis Hazari Courts Complex
Delhi

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 37224-37230 /Accessibility/Gaz/2024

Dated _____

Copy alongwith its enclosures forwarded for information and necessary action to:-

1. The AO(J)/Branch In-Charge, Administration Branch I-II-III, Central District, Tis Hazari Courts, Delhi, with the request to send the list of differently-abled employees of the Central District, to this office positively by 04.06.2024.
2. The PS of Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Website Committee (Hindi/English), THC, Delhi.
4. R&I Branch (Central) for uploading on Layers.

(SHEFALI-BARNALA TANDON)

Link Officer In-Charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs)
Delhi